

The Assam Women's University (Amendment) Bill, 2021

A BILL

further to amend the Assam Women's University Act, 2013.

Preamble

Whereas it is further expedient to amend the Assam Women's University Act, 2013, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

Assam Act
No. XXII
of 2013

It is hereby enacted in the Seventy-second Year of the Republic of India as follows:-

Short title, extent and commencement

1. (1) This Act may be called the Assam Women's University (Amendment) Act, 2021.
(2) It shall have the like extent as the principal Act.
(3) It shall come into force at once.

Amendment of section 2

2. In the principal Act, in section 2,-
 - (i) clause (j) shall be omitted,
(ii) in clause (k), in the second line, for the word "or" the word "and" shall be substituted;
(iii) in clause (l), for the word "Pro-chancellor", the word "Pro-Vice Chancellor" shall be substituted;
(iv) in clause (s), in first line, for the words "a Professor, an Associate Professor, a Reader, a Lecturer following shall be substituted, namely :- "Professors, Associate Professors and Assistant Professors";
(v) after clause (s), a new clause (ss) shall be inserted, namely :-
"(ss) "Building and Works Committee" means committee to guide and monitor all works including civil, electrical, PHE, etc. of the university"

Amendment of section 3

3. In the principal Act, in section 3,-
 - (i) in clause (i), in the first line, the word "post-graduate" and in second line, the words "applied" and "industry" shall be deleted;
(ii) in clause (ii),
 - (a) in first line, the word "applied" and "industry" shall be deleted;
(b) in the second line in between the words

"Science" and "for the advances" the words "and humanities" shall be inserted;

- (iii) in clause (iii),
 - (a) in first line, the word "applied" and "industry" shall be deleted;
 - (b) in the third line, in between the words "Science" and "that" the word "humanities" and between the words "of" and "society" the word "the" shall be inserted;
- (iv) in clause (iv), in third line, for the word "industry" the words "prospective employment agencies" shall be substituted;
- (v) in clause (v), the word "to" appearing before the word "India" shall be deleted;
- (vi) after clause (v), the following new clause (vi) shall be inserted namely:-
"(vi) to promote vocational education and skill development including soft-skills, and the spirit of entrepreneurship."

Amendment of section 4 4. In the principal Act, in section 4, in sub-section (1), the word "the Pro Chancellor" shall be deleted and after the word "the Vice Chancellor" the word "the Pro Vice Chancellor" shall be inserted.

Amendment of section 6 5. In the principal Act, in section 6,-

- (i) in clause (iii), in second line, for the word "on" the word "to" shall be substituted;
- (ii) in clause (iii), sub-clause (b), for the word "on" appearing between the words "carried" and "research", "out" shall be substituted;
- (iii) in clause (v), in first line, for the word "degree" the word "degrees" shall be substituted;
- (iv) in clause (viii), in second line, for the word "fellowship" the word "fellowships" shall be substituted;
- (v) in clause (ix), the sub-clauses (l) and (m) shall be deleted;
- (vi) in clause (xi), in third line, the word "demise" shall be deleted;
- (vii) in clause (xiii), in first line, after the word "hostel" the following words shall be inserted namely:- "and faculty quarters, water supply system, university roads and lights, health care and day care facilities etc.";
- (viii) in clause (xvi), in first line and in third line for the

- words "professorship, lectureship and readership" the words "Professorship, Associate Professorship and Assistant Professorship" shall be substituted;
- (ix) in clause (xviii), in the first line, the word "things" shall be substituted by the word "jobs".
- Amendment of section 7 6. In the principal Act, in sub-section (1), in the second line for the word "course" the word "courses" shall be substituted.
- Amendment of section 9 7. In the principal Act, after sub-section (7), a new sub-section (8) shall be inserted namely:-
" (8) The Chancellor shall be the Chairman of the court."
- Amendment of section 10 8. In the principal Act, in section (10), after clause (i) the following new clause (ii) shall be inserted namely:-
" (ii) Pro Vice Chancellor;" and thereafter clauses (ii), (iii) and (iv) shall be renumbered as clauses (iii), (iv) and (v).
- Amendment of section 11 9. In the principal Act,-
 - (i) in sub-section (2), the words "In case the committee appointed under sub-section (1) is unable to recommend a name unanimously" shall be deleted;
 - (ii) in sub-section (3), in fifth line, the words, "make a unanimous recommendation or" shall be deleted;
 - (iii) in sub-section (5), in second line, the word "not" appearing between "shall" and "be" shall be deleted;
 - (iv) in sub-section (6), in second line, after the word "Chancellor" the words, "as per UGC norms" shall be inserted;
 - (v) in sub-section (8),-
 - (a) in second line, the words "the Court" shall be deleted;
 - (b) in last line, the words "but shall not be entitled to vote there unless he/she is a member of the authority concerned" shall be deleted;
 - (vi) in sub-section (11), in the seventh line, for the word "caser" the word "case" shall be substituted;
 - (vii) in sub-section (13), in second line, the words "the Court" shall be deleted.
- Amendment of section 12 10. In the principal Act, after sub-section (3), the following new sub-section (4) shall be inserted, namely:-
" (4) The first Registrar may be deputed by the government from amongst the Joint Secretaries of Government of Assam."

- Amendment of section 16 11. In the principal Act,-
- (A) in sub-section (1),-
- (i) in clause (i), after the word "the Chancellor" the word "Chairperson" shall be inserted;
 - (ii) the clauses (xii) and (xiii) shall be deleted;
 - (iii) the clause (xiv) shall be re-numbered as (xii) and following new clause (xiii) shall be inserted namely:-
"(xiii) Deans of Faculties;"
 - (iv) the existing clauses (xv),(xvi), (xvii) and (xviii) shall be re-numbered as (xiv),(xv),(xvi) and (xvii) respectively;
 - (v) in existing clause (xviii), renumbered as (xvii), in first line, for the word "seven" the word "two" shall be substituted;
 - (vi) in sub-section (2), in third line, the following words shall be inserted namely:-
"one alumnus who has distinguished in any field".
- Amendment of section 17 12. In the principal Act,-
- (a) in the second line, for the word "Vice Chancellor" the word "Chancellor" shall be substituted;
in last line, after the word "determine" the words "with the permission of the Chancellor" shall be inserted.
- Amendment of section 18 13. In the principal Act, in clause (ii), in last line for the word "them" the word "therein" shall be substituted.
- Amendment of section 19 14. In the principal Act, in sub-section (1) ,-
- (i) in clause (iv), for the word "Three" the word "two" shall be substituted;
 - (ii) in clause (xi), in first line, for the words "one dean" the words "the Senior most Faculty" shall be substituted;
 - (iii) in clause (xii), in first line, for the word "Three" the word "Two" shall be substituted;
 - (iv) in clause (xv), for the word, "Three", the word "Two" shall be substituted;
 - (v) after clauses (xv), the following new clause (xvi) shall be substituted, namely:-
"(xvi) one alumnus holding very high position in a field/area."
 - (vi) in sub-section (2), in second line, for the word "three" the word "five" shall be substituted.
- Amendment of section 20 15. In the principal Act, -
- (i) in sub-section (2), in third line, for the words "construction committee" shall be substituted by

VETED BY THE
LEGISLATIVE COUNCIL
ON 27/2/2011

Amendment of
section 21

16. In the principal Act, in sub-section (2),-
under the heading "NOMINATED MEMBERS", in
clause (ii),-
- (i) in first line, for the word "Readers" the words
"Associate Professors" shall be substituted;
 - (ii) in clause (iii),-
 - (a) in first line, for the word "Five" the word
"Two" shall be substituted;
 - (b) in second line, the words "outside the state"
appearing between the words "from" and
"nominated" shall be deleted.
 - (iii) the clause (iv), shall be omitted.
 - (iv) in clause (v),-
 - (a) in first line, for the word "Three" the word
"Two" shall be substituted;
 - (b) after clause (v), the following new clause (vi),
shall be inserted, namely:-
" (vi) one alumnus not below the rank of a
university professor (or equivalent)."

under the heading "ELECTED MEMBERS"

- (i) in last line, for the word "wing" the word "scholar"
shall be substituted.

Amendment of
section 22

17. In the principal Act,-
- (i) in clause (ii), sub- clauses (f) and (h) shall be
deleted;
 - (ii) in sub-section (vi), in second line, for the words
"considered by" the words "placed before" shall be
substituted.

Amendment in
section 23

18. In the principal Act,-
- (i) in sub-section (4), in second line, after the word
"Vice Chancellor" the following words shall be
inserted, namely:-
"from amongst the professors of the faculty";
 - (ii) in sub-section (5), in second line, for the words
"Regulations and Ordinances" the words
"Ordinances and Regulations" shall be substituted.

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2011

- Amendment of section 25
19. In the principal Act, in sub-section (1), in first line, for the words "a person deputed by the executive council" the words "Vice Chancellor" shall be substituted.
- Amendment in section 26
20. In the principal Act, in sub-section (1), for the existing provision the following shall be substituted namely:- "the Vice Chancellor shall be the chairperson of the Finance Committee"
- Amendment of section 27
21. In the principal Act, the section 27 shall be omitted.
- Amendment in section 28
22. In the principal Act,-
- (i) in sub-section (1), in clause (i), for the word "Reader" the word "Associate Professor" shall be substituted;
 - (ii) in clause (ii), for the existing provision, the following shall be substituted namely:- "Assistant Professor";
 - (iii) after clause (ii), following new clause (iii) shall be inserted namely:- "(iii) Registrar; and thereafter clause (iii) shall be renumbered as clause (iv)";
 - (iv) in sub-section (2), in clause (a), in second line for the word "Readers" the words "Associate Professors" shall be substituted;
 - (v) after sub-clause (i) following new sub-clause (ii) shall be inserted namely:- "(ii) one expert nominated by the Chancellor";
 - (vi) the sub-clauses "(ii), (iii), (iv)" shall be re-numbered as "(iii), (iv), (v)" respectively and thereafter a new sub-clauses "(vi) and (vii)" shall be inserted, namely:- "(vi) the Registrar as the member secretary; (vii) one women member.>";
 - (vii) in clause (b), in first line, for the word "lecturer" the words "Assistant Professors" shall be substituted;
 - (viii) after clause (i), the following new clause (ii) shall be inserted, namely:- "(ii) one expert nominated by the chancellor,";
 - (ix) in sub-clause (iii), in second line for the word "chosen" the word "approve", shall be substituted;
 - (x) the existing sub-clauses "(ii), (iii), (iv)" shall be re-numbered as "(iii), (iv), (v)" respectively and thereafter following new sub-clauses (vi), (vii) and (viii) shall be inserted, namely:-

VERIFIED BY THE
LEGISLATIVE DEPARTMENT
S.D. 27.1.2021

STATEMENT OF OBJECT AND REASON

The Bill seeks to amend the Assam Women's University Act, 2013. It is proposed that Department seek amendment to some section of the Assam Women's University Act, 2013.

Hence the Bill for amendment of following clauses following new clause (c) shall be inserted namely:-

Section 2 (i), (ii), (iii) (iv), (v).

Section 3 (i), (ii), (iii) (iv), (v) (vi).

Section 4

Section 6 (i), (ii), (iii) (iv), (v) (vi) (vii), (viii) (ix) Selection Committee;

Section 7

Section 9

Section 10

Section 11 (i), (ii), (iii) (iv), (v), (vi) (vii)

Section 12

Section 16 (i), (ii), (iii), (iv), (v), (vi)

Section 17

Section 18

Section 19 (i), (ii), (iii), (iv), (v), (vi)

Section 20 (i), (ii)

Section 21 (i), (ii) (iii), (iv)

Section 22 (i), (ii)

(xii) the existing clause (c) shall be renumbered as clause (d) and in so renumbered clause (d) the

Section 23 (i), (ii)

following new sub-clause (v) shall be inserted, namely, "one woman member";

Section 25

Section 26

Section 27

Section 28 (i), (ii), (iii) (iv), (v) (vi) (vii), (viii) (ix), (x), (xi), (xii), (xiii), (xiv), (xv), (xvi), (xvii), (xviii)

Section 29 (i), (ii)

Section 31

Section 32

Section 34

Section 38 (i), (ii)

(xiii) in sub-section (4), the word "three" shall be deleted and after the words "shall be", the words "the majority including the Chancellor's nominee and the domain expert" shall be inserted;

Section 40

Section 41

Section 43

Section 47

Section 48

Section 53

(xiv) in sub-section (6), in fifth line, the words "but shall not be entitled to award marks" shall be deleted; and

(xv) in the proviso, the words "but such person or persons shall not be entitled to award marks" shall be deleted;

(xvi) sub-sections (9) and (10) shall be deleted;

(xvii) in sub-section (11), in seventh line, after the word "Statutes" the following words shall be inserted namely:-

" shall be filled up in future strictly following the Statutes and Rules"

(xviii) the sub-section (11), (12), (13), (14), (15) shall be re-numbered as (9), (10), (11), (12) and (13).

Minister of Education Assam

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Amendment in
section 29

23. In the principal Act, -

(i) sub-section (3), shall be ~~3~~ deleted;

Secretary

Assam legislative Assembly

RECORDED BY :
LEGISLATIVE DEPARTMENT
ON 2/1/2013

- (ii) the sub-section (4) shall be re-numbered as (3) and in second line in the said sub-section for the word "an Assistant" the word "Deputy" shall be substituted.
- Amendment in section 31 24. In the principal Act, in sub-section (2), in third line, after the word "Government" at the end, the words "after being cleared by the University Court" shall be inserted.
- Amendment in section 32 25. In the principal Act, in sub-section (1), in first line, before the words "The Executive" the words, "The University shall prepare and" shall be inserted and after the word "shall" for the word "prepare" the word "peruse" shall be substituted.
- Amendment in section 34 26. In the principal Act, in sub-section (1), in first line, for the words "Executive Council" the word "University" shall be substituted and in fourth line, after the word "approval" the words "by the Executive Council" shall be inserted.
- Amendment in section 38 27. In the principal Act,-
 - (i) in sub-section (1), in first line for the words "Executive Council" the word "University" shall be substituted.
 - (ii) in sub-section (2), in fifth line, for the words "re-submit the ordinance in the next meeting of Academic Council with or without amendments" the words "take appropriate action" shall be substituted.
- Amendment in section 40 28. In the principal Act, in sub-section (2), in clause (a), before the word "the giving", the words "procedure for" shall be substituted.
- Amendment of section 41 29. In the principal Act, in sub-section (2), in last line, for the words "two months" the words "a month" shall be substituted.
- Amendment in section 43 30. In the principal Act, in sub-section (3), in third line the words "or body of the university" and in fourth line the words "or a deaf or dumb or has applied to be adjudicated" shall be deleted.
- Amendment in section 47 31. In the principal Act, in sub-section (5), the words "results of any, which is proposed to be taken or taken or has been taken upon the result of any" shall be deleted.
- Amendment in section 48 32. In the principal Act, the section 48 shall be omitted.

(60)
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 04.07.2021

Amendment in 33.
section 53

In the principal Act, in fourth line, for the word "be" appearing before the word "order" the word "by" shall be substituted.

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CERTIFIED BY MR
LEGISLATIVE DEPARTMENT
ON 27.2.62/

STATEMENT OF OBJECT AND REASON

The Bill seeks to amend the Assam Women University Act, 2013. It is proposed that Department seek amendment to some section of the Assam Women's University Act, 2013.

Hence the Bill for amendment of following sections of the Act :-

Section 2 (i), (ii), (iii) (iv), (v).

Section 3 (i), (ii), (iii) (iv), (v) (vi).

Section 4

Section 6 (i), (ii), (iii) (iv), (v) (vi) (vii), (viii) (ix).

Section 7

Section 9

Section 10

Section 11 (i), (ii), (iii) (iv), (v), (vi) (vii)

Section 12

Section 16 (i), (ii), (iii), (iv), (v), (vi)

Section 17

Section 18

Section 19 (i), (ii), (iii), (iv), (v), (vi)

Section 20 (i), (ii)

Section 21 (i), (ii) (iii), (iv)

Section 22 (i), (ii)

Section 23 (i), (ii)

Section 25

Section 26

Section 27

Section 28 (i), (ii), (iii) (iv), (v) (vi) (vii), (viii) (ix), (x), (xi) (xii), (xiii), (xiv), (xv), (vi), (xvii), xviii)

Section 29 (i), (ii)

Section 31

Section 32

Section 34

Section 38 (i), (ii)

Section 40

Section 41

Section 43

Section 47

Section 48

Section 53

Minister of Education Assam
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Secretary
Assam legislative Assembly

FINANCIAL MEMORANDUM

The proposed Bill will not lead to any expenditure from the consolidated fund of State of Assam

MEMORANDUM OF DELEGATED LEGISLATION

The present amendment will not create any delegated legislation

Extract of the existing section of the Assam Women University Act, 2013

1. Section -2

- i. Clause (j) shall be omitted.
- ii. Clause (k) "prescribed" means prescribed by the Statutes, Ordinance, Regulations or rules made hereunder;
- iii. (i) "Pro-Chancellor" means the Pro-Chancellor of the University;
- iv. (s) "Teachers" means a Professor, an Associate Professor, a Reader, Lecturer or such other person imparting instruction or Supervising research in the Department or School of the University

Section -3

- i. (i) to provide for facilities and offer opportunities to women for post-graduate education in applied science, arts, technology, industry, commerce, management and social science by instruction, training, research, development and extension and by such other means as the University may deem fit;
- ii. (ii) to promote research in applied science and arts, technology, industry, commerce, management and social science for the advancement of knowledge and for the betterment of the society particularly with focus on women's perspective
- iii. (iii) to devise and implement programmes of education for women in applied science, arts, technology, industry, commerce; management in terms of breadth of diversity and depth of specialization in science that are relevant to the changing socio economic needs of society, in
- iv. (iv) to serve as a centre for fostering cooperation and exchange of ideas between the academic and research community on the one hand and industry on the other;
- v. (v) organize exchange programme with other institutions of foreign countries abroad with a view to keeping abreast of the latest developments in relevant areas of teaching and research

Section-4

- i. (i) The Chancellor, the Pro-Chancellor, the Vice-Chancellor, and the members of the Executive Council, the Court and Academic Council - for the time being, shall constitute a body corporate by the name of the Assam Women's University

Section -6

- i. (iii) to hold examinations and to confer degrees and other academic distinctions on persons who
- ii. to hold examinations and to confer degrees and other academic distinctions on persons who (b) shall have under prescribed conditions carried on research which has been duly evaluated
- iii. (iv) to confer honorary degrees or other distinctions on distinguished persons in accordance with the conditions to be prescribed in the Statutes
- iv. (viii) to hold and manage endowments and bursaries and to institute and award fellowship, scholarships, studentships, medals and prizes
- v. (l) A Staff Council;
- (M) Such other bodies as the Executive Council may deem necessary.
- vi. (xi) to take and hold any property, movable or immovable, which may become vested in it for the purpose of the University by purchase, grant, testamentary disposition or otherwise and to grant, let or alienate or otherwise dispose of all or any of the properties belonging to the University and also to do all other acts incidental or
- vii. (xiii) to establish, maintain and manage hostels
- viii. (xvi) to institute professorships, lectureships and any other teaching and research posts offered by the University to appoint persons to such professorships, readerships, lectureships and other teaching and research posts per designations given by University Grants Commission from time to time
- ix. (xviii) generally to do all such other acts and things, whether incidental to the powers aforesaid or not as may be required in order to further the objects of the University

Section – 7

- i. (1) The University shall be open to women of all classes and creeds for the purpose of admission in academic courses

Section -9

- i. The Chancellor as head of the University shall have the power to suspend the activities of the various authorities

of the University as and when circumstances so demand and vest all powers and functions of these authorities in the Chancellor to control the affairs of the authority on authorities so suspended in such manner and for such a period as deemed fit and reasonable to him.

Section - 10

- (i) the Vice Chancellor
- (ii) the Registrar;
- (iii) the Finance-Officer; and
- (iv) such other Officers in the service of the University as may be declared by the Statutes to be Officers of the University

Section - 11

- i. In case the Committee appointed under sub-section (1) is unable to recommend a name unanimously : the Vice-Chancellor shall be appointed by the Chancellor from the panel of three names submitted to him/her by the Committee within the period specified in the preceding sub-section
The Vice-Chancellor shall be appointed by the Chancellor on the unanimous recommendation of a Committee appointed by him/her consisting of three members, one nominated by the Chancellor, one elected by the Executive Council and the third nominated by the Government. The Committee shall make its recommendation within a
- ii. If the Committee fails to make a unanimous recommendation or submit a panel of names as aforesaid, another Committee consisting of three new members, one nominated by the Chancellor, one elected by the Executive Council and the third nominated by the Government shall make a unanimous recommendation or submit a panel of three names to the Chancellor, within three months of its constitution, and the Chancellor shall appoint a Vice Chancellor accordingly
- iii. Sub-section (5) The Vice-Chancellor shall hold office for a term of five years from the date on which he/she enters upon his/her office and shall not be eligible for re-appointment.
- iv. Sub-section (6) The remuneration payable to, and the other conditions of service of the Vice-Chancellor shall be determined by the Chancellor
- v. Sub-section (8) The Vice-Chancellor shall be the Chairman of the Executive Council, the Court and the Academic Council, and shall be entitled to be present at and to address any meeting of any authority of the University, but shall not be entitled to vote there unless he/she is a member of the authority concerned
- vi. Sub-section (11) If at any time, except when the Executive Council or the Academic Council is in session, the Vice-Chancellor is satisfied that an emergency has arisen requiring him/her to take immediate action involving the exercise of any power vested in the Executive Council or the Academic Council, the Vice-Chancellor may take such action as he/she deems fit, and shall, as soon as may be, report the action taken by him/her to the Executive Council or the Academic Council, as the easier may be, for approval
- vii. Sub-section (13) The Vice-Chancellor shall have the power to convene meetings of the Executive Council, the Court and the Academic Council, or any other authority of the University

Section - 12

- i Sub-section (3) Suits by and against the University shall be instituted by or against the Registrar

Section - 16

- i Sub-section (1) The Court shall consist of the following members, namely
The Chancellor;
(ii) The Vice Chancellor;
(iii) The Minister of Education, Assam;
(iv) The Registrar;
(v) Academic Registrar;
(vi) The Controller of Examinations;
(vii) The Finance Officer;
(viii) The senior most Secretary in the Education (Higher) Department of the Government of Assam;
(ix) The Director of Higher Education, Assam;
(x) The Director of Technical Education, Assam;
(xi) The Director of Medical Education, Assam;
(xii) The Director of Agriculture, Assam;
(xiii) The Director of Animal Husbandry and Veterinary, Assam;
(xiv) The Vice-Chancellor of the Gauhati University and the Dibrugarh University;
(xv) Two members nominated by the Executive Council;
(xvi) Three Heads of the Academic Departments
(xvii) Two persons distinguished in Literature/ Law/ Medicine/ Engineering/ Technology/ Commerce/

- (xviii) Public life nominated by the Chancellor;
- (xviii) Seven representatives to be elected by the post-graduate students of the University from amongst themselves

Provided that a student to be so elected must have been student of the University for at least one year prior to his election

Provided further that no student who has taken more than one year in excess of the period prescribed for the course of which he is a student shall be eligible for such election

- ii. Sub-section (2) Save as otherwise provided and except the ex-officio members, all other members shall hold office for a period of three years from the date of their election or nomination, as the case may be

Section - 17

- i. The Court shall meet at least twice a year on dates to be fixed by the Vice - Chancellor. One of such meetings shall be held in January and shall be called the Annual General Meeting. The Court may also meet at such other times as it may, from time to time determine.

Section - 18

- i. to consider the annual report, and the annual account, the audit report and the statement of the financial estimates, for the ensuing year, to approve the financial estimate, with such comments, if any, to express its views on the annual report and to suggest such measures as it may deem proper on the matters covered by them

Section - 19

- i. In clause (IV) Three Members of Assam Legislative Assembly of the University for a period of three years, by rotation according to seniority
- In clause (X) One Dean of Faculty to be chosen by the Vice-Chancellor from the Dean of Faculties
- In clause (xii) Two teachers other than a Dean of Faculty of the University to be elected by the Academic Council from amongst such teachers who are its members
- In clause (xv) Three persons to be nominated by the Government

Section - 20

- i. In sub-Section (2) It shall do all acts appertaining or incidental to the construction of buildings, roads, tanks, pipelines and other structures of the University and for the purpose shall appoint a Construction Committee consisting of seven members of whom the Vice-Chancellor shall be the Chairman, the Registrar shall be the Secretary, the Finance Officer, a member and the remaining four members shall be appointed from among the members of the Executive Council with power to co-opt experts as members who shall have no power to vote :

Provided that at least one member of the Committee shall be appointed from amongst the members elected to the Executive Council by the Court.

Section - 21

- i. In sub-Section (2) The Academic Council shall consist of the following members, namely

EX-OFFICIO MEMBERS

- (i) the Vice Chancellor;
- (ii) a nominee each of the Vice Chancellors of other Universities in the State, representing the Faculties of Science/ Engineering/ Technology/ Social Science/ Management;
- (iii) the Director of Technical Education, Assam;
- (iv) the Deans of Faculties;
- (v) all members of the Executive Council who are not otherwise members of the Academic Council;
- (vi) all the heads of Departments/ Schools of study and research;

all the Chairman of the Boards of Studies who are not otherwise members of the Academic Council

NOMINATED MEMBERS

- (i) Three Senior Professors who are not otherwise members of the Academic council nominated by the Vice-Chancellor for a term of two years, representing distinct branches of studies;
- (ii) Three Senior Readers who are not otherwise members of the Academic Council nominated by the Vice-Chancellor for a term of two years, representing distinct branches of studies;
- (iii) Five outstanding scholars of national/international repute from outside the State nominated by the Chairman, University Grant Commission, for a period of two years;
- (iv) One representative each of the following national institutions/ organizations to be nominated by the Chancellor, on the recommendation of the Vice-Chancellor, for a period of two years; (a) Agricultural Research, (b) Department of Science & Technology (Government of India), (c) Indian Council of Agricultural Research, (d) Indian Space Research Organization, (e) National Institute of Oceanography and (f) Defence Research Development Organization;

Three experts in Industry and Commerce to be nominated by the Chancellor for a term of two years.

ELECTED MEMBERS

Two members, elected by the students of the University, for one year, from among themselves in such manner as may

be prescribed of whom one shall be from the research wing and the other from the post-graduate students.

Section – 22

- i. In clause (ii) Sub clause (f) prescribing the qualifications of examinations, degree, diplomas and certificate s of other Universities, Institutions, Boards
(h) prescribing the nonns for the upgradation of teaching posts.
- ii. Sub clause (6) to consider the annual reports and to make suggestions thereo nbefore it is considered by the Executive Council

Section – 23

- i. Sub clause (4) There shall be a Dean for each Faculty, Who shah be nominated by the Vice-Chancellor
- ii. Sub clause (5) The Dean of each Faculty shall be responsible for the due observance of the Statutes, Regulations and Ordinances and in guiding the deliberations of the Faculty

Section – 25

- i. Sub section-(1) There shall be a Pianning Committee with a person deputed by the Executive Council as Chairman to advise the Executive Council and the Academic Council or any matter, which it considers necessary for the fulfilment of the objectives of the University

Section – 26

- i. Sub section-(1) There shall be a Finance Committee . with a person deputed by the Executive Council as Chairman to advise the University on any question affecting its finances.

Section – 27

- i. In the principal Act, the section 27 shall be omitted.

Section – 28

- i. The Vice-Chancellor s all i rt consultation with the Executive Council, constitute from time to time, sepruate Selection Committees for the purpose of selection of candidates for direct recruitmentto the postsof:
 - (i) Professor, Reader;
 - (ii)Lecturers and other posts not being posts of non-teachingstaff;
 - (ii) Non-teaching staff
- ii. The Selection Committee shall consist of
 - (ii)in the case of the Selection Committee for selectionof Professorsand Readers,
 - (i)The Vice Chancellor, Ex-Officio Chairman
 - (ii)one member of the Executive Council nominated by the Vice-Chancellor
 - (iii)three subject experts not being in the service of theUniversity chosen by the Executive Council
 - (iv) the Dean of the Faculty concerned
 - (b) in the case of the Selection Committee for selection of lecturersand other teaching staff
 - (i) the Vice-Chancellor, Ex-Officio Chairman;
 - (ii) ne member. of the Executive Council nominal
 - (iii) two subject experts not being in the service of the Universitychosen by the Executive Council;
 - (iv) the Head of the concerned Department or the Professor in charge

©In the case of the Selection Committee for, recruitment of non-teaching staff,-

 - (i) the ViceChancellor, Ex-Officio Chainn ;
 - (ii)two members of the Executive Council nominated by the Vice-Chancellor, orie of whom shall be a person belonging to the Scheduled Caste or Scheduled Tribes;
 - (iii)the Registrar; who shall be the Secretary of the Committee
 - (iv)a member of the Executive Council. depu ted by the

(3) No person shall be directly recruited to the teaching or non-teaching staff of the University except on the recommendation of the concerned Selection Committee constituted under sub-section (1).

(4) The quorum for a meeting of a Selection Committee shall be three

(5) The procedure to be followed by each Selection Committee for selection of candidates shall be prescribed by the Statutes

(6) Where the oral test (interview) is proposed to be conducted by the Selection Committee, the Committee, shall invite the Head of the Department concerned to be present or to appoint a representative to be present and to Head of Department or his/her representative so present may take part in the deliberation of the Selection Committee but shall not be entitled to award marks:

Provided that the Selection Committee shall invite, where they consider it necessary, any person or persons with expert knowledge in particular subjects to be present at the interview to assist the Selection Committee but such person or persons shall not be entitled to award marks.

(7) It shall be the duty of the Heads of Departments or their representatives and persons with expert knowledge who are invited to be present at the interview, to be present at the appointed time and cooperate with the Selection Committee in the conduct of the selection

(8) Any person referred to in sub section (7) being an employee of the Government or a University in the State who violates the provisions of that sub-section or misbehaves or acts in any manner so as to affect the fair conduct of a selection, shall be guilty of misconduct and shall

(9) The rank of list prepared by the Selection Committee shall be published in the notice Board of the University and also in the Official Gazette.

(10) A rank list published under sub-section (9) shall remain in force for a period of one year from the date of such publication and all vacancies arising during the period shall be filled up from the list so published.

(11) The Registrar shall maintain a register containing the list of appointment made indicating the vacancies filled up by open competition and by reservation of Schedule Castes, Scheduled Tribes and Other Backward Classes, Vacancies remaining to be filled up for want of qualified candidates from Scheduled Castes, Schedule Tribes and Other Backward Classes, and vacancies carried forwarded for want of qualified candidates under reservation quota for being filled up in future vacancies and any other details as may be specified in the Statutes.

I (12) Where the Executive Council proposes to make an appointment

otherwise than in accordance with the order of merit arranged by Selection Committee, it shall record its reasons therefore in writing and submit them to the Chancellor who may approve proposal or return it to the Executive Council for reconsideration.

(13) After reconsideration in pursuance of sub-section (12), if the Executive Council desires to pursue its original proposal, it shall refer the matter again to the Chancellor whose decision thereon shall be final.

(14) The Chancellor shall have the power to give directions to the Vice Chancellor to cancel appointments made not in accordance with the provisions of this section :

Provided that before giving a direction under this sub-section the Chancellor shall give to the person so appointed, a reasonable opportunity to show cause as to why such direction should not be given and shall consider his explanations and objections, if any.

THE ASSAM GAZETTE, EXTRAORDINARY, AUGUST 21, 2013 1993

(14) The Chancellor shall have the power to give directions to the Vice Chancellor to cancel appointments made not in accordance with the provisions of this section :

Provided that before giving a direction under this sub-section the Chancellor shall give to the person so appointed, a reasonable opportunity to show cause as to why such direction should not be given and shall consider his explanations and objections, if any.

(15) If at any time, it is disclosed that a person has secured appointment to any post under the University by making any false statement before the Selection Committee or in any application submitted by him or by producing any documents, his appointment shall, without prejudice to any other action that may be taken against him/her, be cancelled by the Vice-Chancellor.

Provided that before cancelling an appointment under this sub-section, the Vice-Chancellor shall give to the person so appointed, a reasonable opportunity to show cause as to why the appointment should not be cancelled and shall consider his explanations and objections, if any

Section 29

Sub Section (3) The fund may be employed from any of the persons of the University in the manner prescribed

Sub Section (4) The fund shall be operated by the Registrar or by an Officer of the University not below the rank of an Assistant Registrar authorized in this behalf by the Vice-Chancellor

Section 31

Sub Section (2) The annual accounts together with the Audit report thereon shall be published by the Executive Council, and copies of such accounts and audit report shall be submitted to the Government

Section 32

Sub Section (1) The Executive Council shall prepare, before such date as may be prescribed by the Statutes, the financial estimates for the ensuing year

Section – 34

Sub Section (1) The Executive Council shall prepare the annual report of the University containing such particulars as the Government may specify covering each financial year, and before its final approval, it shall be presented to the Academic Council for the review on or before such

, date as may be prescribed by the Statutes,

Section -38

Sub Section (1) In making Ordinances, the Executive Council shall consult the Board of Studies concerned where such Ordinances affect the appointment and duties of examiners

Sub Section (2) Every ordinance made by the Executive Council shall be submitted to the Academic Council at its next meeting. The Academic Council shall be competent to propose amendments to any such Ordinance for the consideration of the Executive Council. The Executive Council shall resubmit the Ordinance at the next meeting of the Academic Council with or without amendments

Section -40

Sub Section (2) the giving of notice to the members of each Authority or Board, of the dates of meetings and of the business to be transacted at the meetings and also for keeping a record of the proceeding of meetings

Section -41

Sub Section (2) Any person appointed or nominated under sub-section (1) shall hold office as member so long only as the member in whose place he is appointed, or nominated as the case may be, would have been entitled to hold office if the vacancy had not occurred

Section – 43

Sub-section (3) The Vice-Chancellor may on the recommendation of the Executive Council also remove any person from the membership of any authority or body of the University or Body of the University if he becomes of unsound mind or a deaf or dumb or has applied to be adjudicated or has been adjudicated as insolvent

Section – 47

Sub-section (5) The Executive Council shall report to the Government the action, if any, which is proposed to be taken, or has been taken upon the result of any, which is proposed to be taken, or taken, has been taken upon the result of any inspection or inquiry under sub-section (1).

Section-48 In the principal Act, the section48 shall be omitted

Section – 53 If any difficulty arises as to the first constitution or reconstitution of any Authority of the University after the commencement of this Act, or otherwise in giving effect to the provisions of this Act, the Government may, by order, do anything which appears to them necessary for the purpose of removing the difficulty.